

IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.100 of 2016

- 1.1. Anil Prasad S/o late Ram Lakhan Prasad Resident of Village - Singohul, P.S. Nawada Muffasil District- Nawada (Bihar) Pin Code - 8
- 1.2. Sheo Nandan Prasad S/o late Ram Lakhan Prasad, Resident of Village - Singohul, P.S. Nawada Muffasil District- Nawada (Bihar) Pin Code - 8
- 1.3. Anuj Prasad S/o late Ram Lakhan Prasad, Resident of Village - Singohul, P.S. Nawada Muffasil District- Nawada (Bihar) Pin Code - 8
- 1.4. Pradeep Kumar S/o Late Ram Lakhan Prasad, Resident of Village - Singohul, P.S. Nawada Muffasil District- Nawada (Bihar) Pin Code - 8
2. Anandi Prasad, son of Sri Dawarika Prasad, Both resident of Village- Singhaul, Police Station- Nawadah Muffasil, District- Nawadah Bihar.

... .. Appellant/s

Versus

- 1.1. Arjun Sao @ Arjun Kumar Son of Late Jagarnath Sao, Resident of Village - Gharpar, P.S. - Nawada Town, District- Nawada (Bihar) Pin Code -
- 1.2. Lakshman Sao S/o late Jagarnath Sao Resident of Village - Gharpar, P.S. - Nawada Town, District- Nawada (Bihar) Pin Code -
- 1.3. Name not known to appellant W/o Late Gopal Sao, Resident of Village - Gharpar, P.S. - Nawada Town, District- Nawada (Bihar) Pin Code -
- 1.4. Sudhir Sao S/o late Gopal Sao, Resident of Village - Gharpar, P.S. - Nawada Town, District- Nawada (Bihar) Pin Code -
- 1.5. Sunil Sao S/o late Gopal Sao, Resident of Village - Gharpar, P.S. - Nawada Town, District- Nawada (Bihar) Pin Code -
2. Pramila Devi, widow of Late Parmeshwar Tamoli,
3. Lallan Kumar, son of Late Parmeshwar Tamoli,
4. Arun Kumar, son of Late Parmeshwar Tamoli,
5. Bablu Kumar, son of Late Parmeshwar Tamoli,
6. Dilip Kumar, son of Late Parmeshwar Tamoli, All resident of Mohalla- Purani Bazar, Police Station- Nawadah Town, District- Nawadah Bihar.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Surendra Kumar, Advocate
For the Respondent/s : Mr. Manoj Kumar Ambastha, Advocate

**CORAM: HONOURABLE MR. JUSTICE RUDRA PRAKASH
MISHRA**

ORAL ORDER

15 02-04-2026

As per office notes, notices issued upon Respondent nos. 1(i) and 1(iv) are validly served as the same have been



received personally. Further notices issued upon Respondent Nos. 1(ii), 1(iii) and 1(v) have been received by their family members.

2. In view of the above, learned counsel for the appellants is directed to file jointness affidavit with regard to Respondent Nos. 1(ii), 1(iii) and 1(v).

3. List this case on 30.04.2026.

(Rudra Prakash Mishra, J)

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